

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)**

M.A. No. 140 of 2020

Anita Devi & Others

.....

.... **Appellants**

Versus

Reliance General Insurance Company Limited & Anr. **Respondents**

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)**

For the Appellants

.....

: Mr. Ajay Kumar Singh, Advocate.

For the Respondents

:

.....

04/26.03.2021.

Learned counsel, Mr. Ajay Kumar Singh on the instruction of learned counsel for the appellants, Mr. Someshwar Roy has prayed for two weeks' time after Holi Holidays to remove the defect nos. 1 to 7 as pointed out vide Stamp reporting dated 03.06.2020.

Defect Nos. 1 to 7 are as follows:-

1. Limitation petition may be filed.
2. Lower Court details is missing in presentation form.
3. Word application in provision of law may be suitably amended.
4. Statement of vouching by deponent is missing in affidavit. It may be filed by S.A.
5. Word letters patent at para-2 of certificate may be deleted.
6. A.F. of Rs.5/- is short on C.C. of impugned order.
7. Vak. has not been executed by appellant no.3 &4.

Considering the same, put up this case after removal of defects.

(Kailash Prasad Deo, J.)

Jay/-